

(ii) The Delhi Sales Tax (Second Amendment) Rules, 1974, published in Notification No. F. 4(32)/73-Fin. (General) in Delhi Gazette dated the 18th January, 1974.

[Placed in Library. See No. LT-6263/74]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 22(F) published in Gazette of India dated the 25th January, 1974 together with an explanatory memorandum.

(ii) G.S.R. 29(E) published in Gazette of India dated the 25th February, 1974 together with an explanatory memorandum.

(iii) G.S.R. 36(F) published in Gazette of India dated the 11th February, 1974 together with an explanatory memorandum.

[Placed in Library. See No. LT-6264/74]

(3) A copy of Notification No. G.S.R. 32(E) (Hindi and English versions) published in Gazette of India dated the 8th February, 1974, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

[Placed in Library. See No. LT-6265/74]

(4) A statement (Hindi and English versions) correcting the information given in respect of Unstarred Question No. 1708 dated 24-11-1972 by Shri Ramavatar Shastri regarding arrears of income-tax against individuals in Bihar in statement No. VII showing action taken by Government on assurances, promises and undertakings given by Ministers during the Sixth Session, Fifth Lok Sabha, laid on the Table on 5-9-1973.

[Placed in Library. See No. LT-6266/74]

CERTIFIED ACCOUNTS OF INDIAN AIRLINES FOR 1972-73 AND ANNUAL REPORT OF INDIAN AIRLINES FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table—

(i) A copy of the Certified Accounts (Hindi and English versions) of the Indian Airlines for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

(ii) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1972-73, under sub-section (2) of section 37 of the Air Corporations Act, 1953.

[Placed in Library. See No. LT-6267/74]

REVIEWS AND ANNUAL REPORTS OF STC FOR 1972-73 AND EXPORT CREDIT AND GUARANTEE CORPORATION LTD. BOMBAY FOR 1972 AND NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) (a) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1972-73.

(b) Annual Report of the State Trading Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) (a) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1972.

(b) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1972